

(1897) 01 CAL CK 0001

Calcutta High Court

Case No: None

Gour Chand Audhikari

APPELLANT

Vs

Komal Chandra Pal

RESPONDENT

Date of Decision: Jan. 8, 1897

Citation: (1897) ILR (Cal) 286

Hon'ble Judges: Gordon, J; Ghose, J

Bench: Division Bench

Judgement

Ghose and Gordon, JJ.

We think that this rule must be made absolute. In doing so, we need only refer to the case of Nilratan Sen v. Jogesh Chundra Bhattacharjee ILR 23 Cal. 983 in which a view, contrary to that which has been taken by the Magistrate, was adopted by this Court. The order reviving the complaint and the subsequent proceedings will be set aside, and the fine imposed upon the petitioner, if realized, will be refunded.